

LOK SABHA

Friday, December 10, 1971 | Agrahayana 19, 1893  
(Saka)

The Lok Sabha met at Ten of the Clock

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER REPRESENTATION OF THE  
PEOPLE ACT

THE MINISTER OF STATE IN THE  
MINISTRY OF LAW AND JUSTICE  
(SHRI NITRAJ SINGH CHAUDHARY) :  
I beg to lay on the Table a copy of Notifica-  
tion No. S. O. 3249 (Hindi and English ver-  
sions) published in the Gazette of India dated  
the 30th August, 1971 making certain amend-  
ments to Schedule V to the Delimitation  
of Parliamentary and Assembly Constituencies  
Order, 1966 in respect of the State of  
Haryana, under sub-section (2) of section 9  
of the Representation of the People Act,  
1950. [Placed in Library. See No. LT-1249/71.]

ANNUAL REPORT OF AGRICULTURAL REFINANCE  
CORPORATION, BOMBAY AND NOTIFICATIONS  
UNDER GOVERNMENT SAVINGS CERTIFICATES  
ACT.

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI R. K.  
GANESH) : I beg to lay on the Table—

- (1) A copy, of the Annual Report  
(Hindi and English versions) of the  
Agricultural Refinance Corporation,  
Bombay for the year ended the 30th  
June, 1971 along with the Audited  
Accounts, under sub-section (2) of  
section 32 of the Agricultural Re-  
finance Corporation Act No. 1963.  
[Placed in Library. See No. L.T.-1250/  
71.]

- (2) A copy each of the following Notifi-  
cations (Hindi and English versions)  
under sub-section (3) of section 12  
of the Government Savings Certifi-  
cates Act, 1959 :—

- (i) The Post Office Savings Certificates  
(Fourth Amendment) Rules, 1971  
published in Notification No. G.S.R.  
1821 in Gazette of India dated the  
4th December, 1971.

- (ii) The National Savings Certificates  
(Fourth Issue) Amendment Rules,  
1971 published in Notification No.  
G.S.R. 1822 in Gazette of India  
dated the 4th December, 1971.

[Placed in Library. See No. LT-1251/71.]

AIR CORPORATIONS (SECOND AMENDMENT)  
RULES

THE MINISTER OF STATE IN THE  
MINISTRY OF TOURISM AND CIVIL  
AVIATION (DR. SAROJINI MAHISHI) :

I beg to lay on the Table a copy of the Air  
Corporations (Second Amendment) Rules,  
1971 (Hindi and English versions) published  
in Notification No. S. O. 5092 in Gazette of  
India dated the 8th November, 1971, under  
sub-section (3) of section 44 of the Air Cor-  
porations Act, 1953. [Placed in Library. See  
No. LT-1252/71.]

NOTIFICATION UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE  
DEPARTMENT OF COMPANY AFFAIRS  
(SHRI BEDABRATA BARUA) : I beg to  
lay on the Table a copy of Notification No.  
G.S.R. 1665 (Hindi and English versions)  
published in Gazette of India dated the 6th  
November 1971 making certain alterations  
in Schedule VI to the Companies Act, 1956,  
under sub-section (3) of section 641 of the  
said Act. [Placed in Library. See No. LT-1253/  
71.]

NOTIFICATIONS UNDER CENTRAL EXCISE AND  
SALT ACT, CENTRAL EXCISE RULES, MYSORE  
STAMP ACT AND GUJARAT EDUCATION  
CENS ACT

THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRIMATI

SUSHILA ROHATGI) : I beg to lay on the Table :

10.02 hrs.

- (1) A copy of the Central Excise (Sixteenth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1757 in Gazette of India dated the 20th November, 1971, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-1254/71.]
- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—
  - (i) G.S.R. 1675 published in Gazette of India dated the 6th November, 1971 together with an explanatory memorandum.
  - (ii) G.S.R. 1725 published in Gazette of India dated the 19th November, 1971 together with an explanatory memorandum.
  - (iii) G.S.R. 1758 published in Gazette of India dated the 20th November 1971 together with an explanatory memorandum. [Placed in Library. See No LT-1255/71.]
- (3) A copy (Hindi version) of Mysore Notification No. S.O. 1327 published in Mysore Gazette dated the 29th July, 1971, under sub-section (2) of section 9 of the Mysore Stamp Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March 1971, issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-1256/71.]
- (4) A copy (Hindi version) of Gujarat Notification No. (GHN-58) SUA-1071 (7)-TH published in Gujarat Government Gazette dated the 10th August, 1971, under sub-section (3) of section 13 of the Gujarat Education Cess Act, 1962, read with clause (c) (iv) of the Proclamation dated the 18th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-1257/71.]

#### RAILWAY CONVENTION COMMITTEE

##### MINUTES

SHRI R. K. SINHA (Faizabad) : I beg to lay on the Table Minutes of the First, Second, Third and Fourth Sitzings, of the Railway Convention Committee 1971, held on the 6th and 21st September, 20th October and 30th November, respectively.

10.03 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

- (i) In accordance with the provisions of rule 127 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 8th December 1971, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-fifth Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 1st December 1971."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th December, 1971, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-sixth Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 2nd December, 1971."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business, in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th December, 1971, agreed without any amendment to the Emergency